

122 IN THE HIGH COURT OF PUNJAB AND HARYANA
AT CHANDIGARH

CRWP No.4757 of 2021
Date of decision: 07.06.2021

Gurjeet Kaur and another

..... Petitioners

versus

State of Punjab and others

..... Respondents

CORAM: HON'BLE MR. JUSTICE VIVEK PURI

Present: Mr. Saransh Sabharwal, Advocate
for the petitioners.

VIVEK PURI, J. (ORAL)

The matter has been taken up through video-conferencing in
the light of the pandemic COVID-19 situation and as per instructions.

Learned counsel for the petitioners has placed reliance upon
an order passed by this Court in CRM-M No.21763 of 2019 titled as
“Dimple and another Versus State of Haryana and others”.

The petition under Article 226 of the Constitution of India
has been filed for issuance of directions to the official respondents No.2
and 3 to protect the life and liberty of the petitioners and provide security
to them.

As per the allegations, both the petitioners have attained the
age of majority. The petitioner No.1 is married with respondent No.4 and
the marriage is still subsisting. The petitioner No.2 is unmarried. The
petitioners are stated to be in live-in relationship and they are
apprehending threat and danger to their life and liberty at the instance of
respondents No.4 to 7. It has been further stated by learned counsel for the
petitioners that respondent No.4 had filed the petition under Article 226 of

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the Constitution of India for issuance of a writ of habeas corpus for ensuring release of petitioner No.1. The said petition bearing **CRWP No.6133 of 2020** was disposed of on 15.09.2020. It has also stated in the said proceedings that petitioner No.1 was residing with petitioner No.2 voluntarily on her own free will and she has not been illegally detained.

Notice of motion to the official respondents.

Mr. Sidakmeet Sandhu, AAG, Punjab, accepts notice on behalf of respondents No.1 to 3.

It is fairly considered by learned counsel for the petitioners that they will be satisfied in the event the adequate directions are issued for their protection and safety and appropriate action is initiated on the representation (Annexure P-4), which has already been submitted to respondents No.2 and 3.

Accordingly, the present petition is disposed of with a direction to respondent No.2-the Senior Superintendent of Police, Faridkot to look into the grievance of the petitioners as projected in the representation dated 10.05.2021 (Annexure P-3).

However, this order is not construed as any expression to validate the relationship of the petitioners or upon any Civil and Criminal proceedings.

Disposed of accordingly.

**(VIVEK PURI)
JUDGE**

07.06.2021

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Whether speaking/reasoned: Yes/No
Whether reportable: Yes/No